

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD

O.A. No. 990 of 1992

Janardhan Kishore Applicant.

Versus

Union of India & others Respondents.

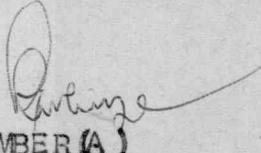
Hon'ble Mr. Justice S.K.Dhaon, V.C.

Hon'ble Mr. K. Obayya, A.M.

(By Hon'ble Mr. Justice S.K.Dhaon, V.C.)

The applicant was given minor punishment by which his increment was stopped for three years permanently. He filed a departmental appeal in the year 1966 against the order of penalty and thereafter the impugned order was passed.

2. It is averred that sometime in the year 1989, some order was passed informing the applicant that nothing could be done in his case. This order was passed by the Addl. General Manager, N.E. Railway upon the representation of the applicant dated 28.8.89. The applicant cannot take advantage of communication which was given in the year 1989. After decision of the appeal, he had no right to file representation. The applicant has committed gross lapses. No case for condonation of delay is made-out and the application is rejected.


MEMBER (A)


VICE CHAIRMAN.

DATED : NOVEMBER 24, 1992.

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